

CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH,
ALIAHABAD.

O.A. No. 1823 of 1992-

Birendra Singh Applicant.

Versus

General Manager Ordnance Factory, Kanpur

& others Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

The applicant, who was working in the Ordnance Factory, Kanpur, was suspended vide order dated 15.2.91. A charge sheet was served on him on 7.6.91. Since then the enquiry had not proceeded. The applicant made a number of representations praying that either the enquiry may be concluded or he may be reinstated in service but nothing has been done so far. As the charge sheet has already been served, there appears no good ground for quashing of the charge sheet at this stage but the respondents are directed to conclude the enquiry within a period of three months from the date of communication of this order. The applicant shall fully co-operate with the enquiry and will not create hurdle in the way by moving application after application for delaying the matter in the nature of demanding this document or that document. If despite full co-operation by the applicant, the enquiry is not concluded within the aforesaid period, the suspension order shall stand revoked. With these observations, the application stands disposed of finally. No

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order as to costs.

Arbyz
MEMBER (A)

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VICE CHAIRMAN.

DATED: JANUARY 13, 1993.

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